CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.262/MP/2024

- Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure (Article 11) and Change in Law (Article 12) of Transmission Service Agreement dated 27.4.2017 related to NEW WR-NR 765 kV Inter-Regional Corridor.
- Petitioner : POWERGRID Varanasi Transmission System Limited (PVTSL).
- Respondent : Uttar Pradesh Power Corporation Limited and Ors.

Date of Hearing : 7.5.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Poorva Saigal, Advocate, PVTSL Shri Shubham Arya, Advocate, PVTSL Ms. Pallavi Saigal, Advocate, PVTSL Shri G. Vijay, PVTSL Shri Abhishek Pratap Singh, Advocate, MSEDCL Shri Utkarsh Kumar, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for Respondent No.4, MSEDCL, prayed for another opportunity for an oral hearing on the ground of non-availability of the arguing counsel. However, learned counsel for the Petitioner, while opposing such request, submitted that on 30.4.2025, also, the matter was adjourned at the request of the learned counsel for the Respondent, MSEDCL, and the repeated adjournments sought by the Respondent, MSEDCL, would only result in undue delay in the proceedings.

2. Considering the submissions of the learned counsel for the Parties, the Commission reserved the matter for order while permitting the Respondent, MSEDCL to file its written submissions, if any, within two weeks with a copy to the Petitioner, who may file its response thereon, if any, within a week thereafter.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)